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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO.PET. 704/2014

SH. AMARPREET SINGH OBEROI & ORS. Petitioners

Through: Mr. Krishnendu Datta, Advocate with

Mr. Shaunak Kashyap, Advocate

versus

A. N. BUILDWELL PVT. LTD. Respondent

Through: Ms. Ruchi Sindhwani, Advocate for

Official Liquidator

Mr. Ranjana Roy Gawai, Advocate with Mr. Anshumaan Bahadur, Advocate for

applicant in CO.APPL.3967/2016

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER 07.10.2016

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CO.APPL.3935/2016

Issue notice.

Ms. Ruchi Sindhwani, learned counsel accepts notice on behalf of the Official Liquidator and prays for time to file a reply.

Let the reply be filed within a period of two weeks from today.

Let notice now issue to the respondent-company, through counsel as well, on the applicant taking necessary steps during the course of the day, returnable on 26.10.2016, the date already fixed.

CO.APPL.3967/2016

Issue notice to the non-applicant by all permissible modes, including *dasti*, on the applicant taking necessary steps during the course of the day, returnable on 26.10.2016, the date already fixed.